

**Central Administrative Tribunal
Principal Bench**

OA No.142/2017

New Delhi, this the 13th day of January, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. V.N. Gaur, Member (A)**

Sunita Mehra,
Aged 51 years,
Group 'B',
W/o Shri Subodh Mehra,
R/o 1-750, Palam Vihar,
Gurgaon-122017.
(Presently working as PGT, Home Science,
Sarvodaya Kanya Vidyalaya,
Smalkha, New Delhi)

...applicant

(By Advocate : Shri Ashish Nischal)

Versus

1. Government of NCT of Delhi,
Through its Chief Secretary,
Delhi Secretariat,
I.P. Estates,
New Delhi-110002.

2. Directorate of Education,
Through its Director,
Government of NCT of Delhi,
Old Secretarial Building,
Delhi-110054.

3. Sarvodaya Kanya Vidyalaya,
Through its Principal,
Samalka,
New Delhi-110037.

...respondents.

ORDER (ORAL)**Hon'ble Mr. V. Ajay Kumar, Member (J) :-**

Heard the learned counsel for applicant.

2. The applicant who is a Post Graduate Teacher under the respondents has filed the present OA seeking the following reliefs :-

- “i. quash and set aside the Impugned Orders dated 23.12.2016 and 24.12.2016;
- ii. directions may kindly be issued to the respondents to take a final decision on the Revision Petition dated 02.06.2014 within a stipulated time period;
- iii. pass any other Orders (s) which this Hon'ble Tribunal deems fit.”

3. It is submitted that with regard to some omissions and commissions of the applicant, the respondents vide Annexure-A/4 order dated 07.05.2013 imposed the penalty of reduction to one lower stage in time scale of pay for a period of one year upon the applicant with further directions that she will not earn any increment of pay during the period and on expiry of the period, the reduction will not have the effect of postponing the future increments of her pay.

4. The appeal preferred by the applicant against the said order was also rejected vide Annexure A/5 order dated 17.01.2014. The applicant preferred Revision Petition under Rule 29 of the CCS (CCA) Rules, 1965 vide Annexure-A/6 dated 02.06.2014 against both the aforesaid two orders.

5. It is stated in the OA that the respondents have given a personal hearing to the applicant in pursuance of pending Revision Petition in the Month of June 2015. However, they have not passed any final order on the Revision Petition till date. It is further submitted that the respondents without passing a final order on the Revision Petition of the applicant now by orders dated 23.12.2014 and 24.12.2016 are seeking to implement the penalty order imposed on him.

6. In the circumstances, the OA is disposed of without going into the merits of the case, by directing the respondents to consider Annexure-A/6 Revision Petition dated 02.06.2014 of the applicant, if pending, as on today, and to pass an appropriate speaking order thereon, within 60 days from the date of receipt of a certified copy of this order in accordance with law. There shall be no recovery in pursuance of the impugned orders, till then. No costs.

7. Order by **Dasti.**

8. Let a copy of the OA be annexed to this order.

(V.N. Gaur)
Member (A)

(V. Ajay Kumar)
Member (J)

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